

Mr. Speaker: The question is:

"That this House recommends to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Patents Bill, 1965 in the vacancy caused by the retirement of Shri Dalpat Singh from Rajya Sabha and communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

(ii) COMMITTEE ON PUBLIC UNDERTAKINGS

Shri D. N. Tiwary (Gopalganj): I beg to move:

"That this House recommends to Rajya Sabha that Rajya Sabha do agree to nominate two members from Rajya Sabha to associate with the Committee on Public Undertakings of this House for the unexpired portion of the term of the Committee, in the vacancies caused by the retirement of Shri Lokanatha Mishra and Shri T. S. Pattabiraman from Rajya Sabha and communicate to this House the names of the members to be so nominated by Rajya Sabha."

Mr. Speaker: The question is:

"That this House recommends to Rajya Sabha that Rajya Sabha do agree to nominate two members from Rajya Sabha to associate with the Committee on Public Undertakings of this House for the unexpired portion of the term of the Committee, in the vacancies caused by the retirement of Shri Lokanath Mishra and Shri T. S. Patabiraman from Rajya Sabha and communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

12.45 hrs.

RE. STATUTORY RESOLUTION ON
KERALA UNIVERSITY (AMENDMENT) ACT

Shri N. Sreekantan Nair (Quilon): In the Order Paper, as item 14, the statutory resolution in my name has been listed. There is a footnote saying that it will be taken up after the regular business of the House is over. As a statutory resolution, it is governed by the provisions in rules 234 and 235 of the Rules of Procedure and Conduct of Business of the House. Rule 234 lays down that it must be laid on the Table of the House. Rule 235 lays down that a day or days or at least a part of a day must be allotted for its discussion. The rule reads thus:

"The Speaker shall, in consultation with the Leader of the House, fix a day or days or part of a day as he may think fit for the consideration and passing of an amendment to such regulation, rule, sub-rule, bye-law, etc. of which notice may be given by a member."

Nowhere is it said that it can be part of an hour. It is part of a day at least.

It is a very important matter which has been taken cognisance of by the High Court of Kerala; a writ petition is pending there. If sufficient opportunity is not given to me to convince the Members on the other side and get a vote in my favour, I would submit that the responsibilities that are vested in this House and in you, Sir, under article 357 of the Constitution will not be discharged and they would be throttled, and naturally in that case I have to seek other remedies. I want a full and sufficient discussion here. I myself will take more than half an hour to explain why I am moving this resolution, and I wish that there must be a debate after which I must get also time for reply.

[Shri Jashvant Mehta]

For this, I would ask for a minimum of three hours. If that is not granted....

Mr. Speaker: The Hon. Member may kindly resume his seat so that I might say something. Part of a day does mean any part, not necessarily one-fourth of the day, one-half of the day or one-eighth of the day. It cannot be put in those terms. Some time shall have to be given. (*Inter-ruption*) Order, order. The only grievance he can have is that half-an-hour is much too little and more time must be given to it.

Shri N. Sreekantan Nair: Not only that, Sir; it must be taken up at a time when there is quorum in the House and there can be voting in the House. You can not have it relegated to 6.30 P.M. or 8.30 P.M.

Mr. Speaker: Of course, that demand of his is justified—that there ought to be quorum in the House at that moment. I agree. Can we take it up at 4 P.M.?

Some hon. Members: Yes.

Mr. Speaker: We will take it up at 4 P.M.

12.46 hrs.

DEMANDS FOR GRANTS—Contd.

MINISTRY OF IRRIGATION AND POWER —Contd.

Mr. Speaker: The House will now take up further discussion on the Demands for Grants of the Ministry of Irrigation and Power. Shri Basappa will continue his speech.

Shri Basappa (Tiptur): Yesterday, speaking on the Demands of the Ministry of Irrigation and Power, I was referring to the remarks of the hon. lady Member who preceded me, Shri-mati Vimla Devi, that more attention should be given and more allotment should be given to the transmission

lines. She was good enough to say that Sharavati project is a very important project and power should be drawn from that to the various parts of the country. Sir, I also plead with her that more amount should be set apart for the transmission lines, because, Sharavati is not only useful for Mysore, but also to the different parts of the country. Even my hon. friend, Professor Ranga has referred to this that more power should be used for lifting the water from underground sources. All these considerations go to show that more amount should be set apart for this important Ministry which is the backbone of the development of this country.

Sir, everywhere there is greater awakening, greater awareness, of the need for more irrigation and power. In this context I cannot help commending the great work of Dr. K. L. Rao who has been doing a very good job. Being a technical man and an experienced man he is doing a very good job and under his guidance this country is going to develop both in power and irrigation. While I welcome the Hon. Minister, Shri Fakhruddin Ahmed, I do say that Dr. K. L. Rao has been doing very good work and I hope the hon. Minister will be good enough to see that large-scale irrigation works are taken up in this country. The whole Parliament is discussing nothing but the drought conditions and the food shortage and the need for self-sufficiency in food. This is being discussed everywhere at all times. The only remedy, the big remedy to overcome all this is to increase the irrigation potential and the power potential of this country.

Sir, looking to the performance of this Ministry, more has to be done because the Hon. Minister, Dr. K. L. Rao was saying the other day that the population of this country is one-fifteenth of the whole world's population. If the world can produce one thousand million tons of foodgrains we must be able at least to produce 150 million tons, whereas now we are